

Central Administrative Tribunal  
Principal Bench  
New Delhi

CP No.78/2018 in OA No.779/2016

New Delhi this the 20<sup>th</sup> Day of April, 2018

**Hon'ble Mr. Raj Vir Sharma, Member (Judicial)**  
**Hon'ble Ms. Praveen Mahajan, Member (Administrative)**

Geeta Chopra,  
W/o Sh. VK Chopra,  
R/o A-1/28, Varun Apartments,  
Sector 09, Rohini,  
Delhi-110085. .... Petitioner

(By Advocate: Mr. Gyanendra Singh)

**VERSUS**

1. Shri Anshu Prakash,  
The Chief Secretary,  
Govt. of NCT of Delhi,  
5-Shamnath Marg, Delhi
2. Sh. Saumya Gupta,  
Director of Education  
New Secretariat,  
IP Extension, ITO,  
New Delhi-110002 - Respondents

(By Advocate: Mr. Rohit Bhagt for Mr. Saurabh Chadda)

**O R D E R (ORAL)**

**(By Hon'ble Mr. Raj Vir Sharma, Member (J):-**

Heard the learned counsel for the parties.

2. Learned proxy counsel for the alleged contemnors submits that the respondents have complied with the order of this Tribunal. We have perused the records and found that order of the Tribunal has been complied with. Therefore, this Contempt Petition is closed and notices issued to the alleged contemnors-respondents are discharged. However, the petitioner shall be at liberty to seek appropriate remedy, if any, before the appropriate forum.

**(Praveen Mahajan)**  
**Member(A)**

**(Raj Vir Sharma)**  
**Member (J)**

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